

E. No.148/16

New No.12/17

24.07.2020

File is taken up today for hearing by way of video conferencing on account of lockdown due to Covid 19 in view of order bearing no. 24/DHC/2020 dated 13.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

No one has appeared through video conferencing.

As such, matter is adjourned for purpose fixed to 28.11.2020.

SHIRISH

AGGARWAL

Digitally signed by

SHIRISH

AGGARWAL

Date: 2020.07.24

22:39:10 +05'30'

(Shirish Aggarwal)

ARC-1, Central District

Tis Hazari Courts, Delhi

24.07.2020

**M/s CRI Limited**  
**Vs.**  
**Prem Nath Mehta and Ors.**

DR. No.76/20

New No.713/20

24.07.2020

File is received by way of assignment. It be checked and registered.

Present: None.

As no one is present and because in view of order bearing no. 24/DHC/2020 dated 13.07.2020 passed by the Hon'ble High Court of Delhi, only urgent matters are to be taken up due to the Covid-19 pandemic, matter is adjourned to 28.11.2020.

**SHIRISH**  
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SHIRISH AGGARWAL  
Date: 2020.07.25  
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(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
24.07.2020

**Mr. Harish Mohan Ahuja & Anr.  
Vs.  
M/s Khurana Garments & Anr.**

E. No.63/20

New No.2102/20

24.07.2020

E-file is taken up on receiving application on e-mail sent by the Ld. Counsel for the petitioners for submitting process fees, phone numbers of respondents and vakalatnama.

Present : None.

Record is perused.

Aforementioned application is allowed.

Let process be issued in terms of the order passed on the last date of hearing for service at the mobile number mentioned on the application. The vakalatnama e-mailed alongwith the application is taken on record.

To come up on the date already fixed i.e. on 31.08.2020.

**SHIRISH  
AGGARWAL** Digitally signed by  
SHIRISH AGGARWAL  
Date: 2020.07.25  
20:03:14 +05'30'  
(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
24.07.2020